

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

7

O.A. NO. 136/93

DECIDED ON : 24.08.1993

SI Hulas Giri

...

Petitioner

Vs.

Dy. Commissioner of Police  
& Another

...

Respondents

CORAM :

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

THE HON'BLE MR. B. S. HEGDE, MEMBER (J)

Petitioner Present in person

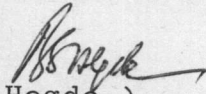
Shri Surendra Adlakha, Counsel for Respondents

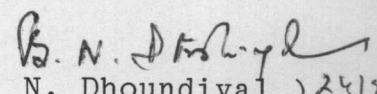
J U D G M E N T (ORAL)

Hon'ble Shri B. N. Dhoundiyal, Member (A) :-

In this application the applicant has challenged the departmental proceedings initiated against him and on 20.1.1993 a direction was given to the respondents not to proceed with the departmental inquiry initiated against the petitioner. In MP 2255/93, the petitioner has requested for permission to withdraw the original application with liberty to re-agitate the matter, if he is aggrieved by the final order passed in the departmental inquiry.

2. The O.A. is, therefore, treated as withdrawn and the applicant will be free to take recourse to all available legal remedies after the final orders have been passed in the departmental proceedings. Interim order dated 20.1.1993 stands vacated.

  
( B. S. Hegde )  
Member (J)

  
( B. N. Dhoundiyal ) 24/8/93  
Member (A)

as